

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE AND TECHNOLOGY
DEPARTMENT OF BIOTECHNOLOGY**

**LOK SABHA
UNSTARRED QUESTION NO. 3636
TO BE ANSWERED ON 02/01/2019**

DNA TECHNOLOGY BILL

3636. SHRI NINONG ERING:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether any consultation was carried out during the drafting of the DNA Technology (Use and Application) Regulation Bill, 2018;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the reason for the bill being drafted on the basis of a problematic and outdated report from the Law Commission?

ANSWER

**MINISTER OF SCIENCE & TECHNOLOGY AND EARTH SCIENCES;
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

(DR. HARSH VARDHAN)

- (a to c) Yes Madam, draft Bill was placed for the public comments and also sent for consultations with Ministries/Departments concerned i.e. Ministry of Home Affairs; Department of Expenditure, Ministry of Finance; Bureau of Police Research and Development; National Accreditation Board for

Testing and Calibration Laboratories; Council of Scientific and Industrial Research; National Crime Record Bureau; NITI Aayog (formerly Planning Commission); Department of Science and Technology and Legislative Department, Department of Legal Affairs, M/o Law & Justice. The draft Bill was also discussed by an Expert Committee on privacy related issues. The comments received from the public and Ministries/ Departments concerned were incorporated appropriately in the draft Bill.

- (d) The Bill has been drafted by the Department in consultation with the experts and then sent to the Law Commission of India (LCI). The LCI prepared its Report No. 271 on “Human DNA Profiling – A Draft Bill for the Use and Regulation of DNA Based Technology” and submitted to the Department of Legal Affairs, Ministry of Law & Justice in July, 2017. The Chapter VI i.e. “*Protection of Information*” of the draft Bill was further revised in the final draft of the Bill before submission to the Government.
